COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 276 OF 2016 & IA NO. 568 OF 2016

Dated: 30th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

NSL Sugars Ltd. & Anr. ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Abhishek Bhati for R.2,3,5 & 6

ORDER

The counsel for the appellant stated that the Respondent No. 5 has refunded the amount which was deducted from the monthly bills despite the stay order passed by this Tribunal on 10.11.2016. Re-conciliation statement is taken on record.

Learned counsel for the respondents seeks four weeks' time to file reply. He may file the same on or before 27.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 09.08.2017 after serving copy on the other side.

List the matter on <u>09.08.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

mk/kt